

Email

judicial-ngt@gov.in

Re: Original Application No.61/2019 (CZ), Item No. (04): Extension of time limit to submit report from Committee.

From : Laxmikant Shivshankar Ramteke (रामटेके लक्ष्मीकांत शिवशंकर)
<lsramteke@hpcl.in>

Fri, Sep 25, 2020 06:53 PM

Subject : Re: Original Application No.61/2019 (CZ), Item No. (04): Extension of time limit to submit report from Committee.

1 attachment

To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

To,
The Registrar,
NGT (CZ), Bhopal.

Reference: Original Application No. 61/2019 (CZ), Item No. (04) Bhopal Bench and order dated 23.07.2020 by Hon'ble NGT Bhopal Bench.

Dear Sir,

As per the above order by Hon'ble NGT Bhopal Bench, following two members committee was nominated:

1. MoEF & CC, Bhopal has nominated Dr. H.V.C. CHARY GUNTUPALLI - SCIENTIST 'D' on behalf of MoEF & CC vide their letter No.: File No. 21-7/2020(ENV)/685 dated 12/08/2020
2. Hindustan Petroleum Corporation Ltd has nominated Shri L.S. Ramteke, Chief Manager, Retail Engineering, Bhopal Regional Office-Retail as HPCL representative vide letter Ref.: BHRO/AKS/SKG/NGT/01 dated 30/07/2020.

The committee visited & inspected the proposed site at Village: Polaykala, Dist.: Shajapur on 18/08/2020.

Please find attached Joint Committee report in PDF format.

Thanking you Sir,

L.S. Ramteke
Chief Manager-Retail Engg.
HPCL Bhopal
(Committee member from Hindustan Petroleum Corp Ltd.)

From: Laxmikant Shivshankar Ramteke (रामटेके लक्ष्मीकांत शिवशंकर)

Sent: 02 September 2020 20:39

To: judicial-ngt@gov.in

Subject: Original Application No.61/2019 (CZ), Item No. (04): Extension of time limit to submit report from Committee.

To,
The Registrar,
NGT (CZ), Bhopal.

Reference: Original Application No. 61/2019 (CZ), Item No. (04) Bhopal Bench and order dated 23.07.2020 by Hon'ble NGT Bhopal Bench.

Dear Sir,

As per the above order by Hon'ble NGT Bhopal Bench, following two members committee was nominated:

1. MoEF & CC, Bhopal has nominated Dr. H.V.C. CHARY GUNTUPALLI - SCIENTIST 'D' on behalf of MoEF & CC vide their letter No.: File No. 21-7/2020(ENV)/685 dated 12/08/2020
2. Hindustan Petroleum Corporation Ltd has nominated Shri L.S. Ramteke, Chief Manager, Retail Engineering, Bhopal Regional Office-Retail as HPCL representative vide letter Ref.: BHRO/AKS/SKG/NGT/01 dated 30/07/2020.

The committee visited & inspected the proposed site at Village: Polaykala, Dist.: Shajapur on 18/08/2020.

The committee member from MoEF & CC (Dr. H.V.C. CHARY GUNTUPALLI) is out of station since his Parents are suffering from COVID-19 and he is on leave. Therefore, committee could not finalize the report.

Hence, I (the second committee member) request Hon'ble NGT Bhopal Bench to give us further extension of time to finalize & submit the report.

Thanking you Sir,

L.S. Ramteke

Chief Manager-Retail Engg.

HPCL Bhopal

(Committee member from Hindustan Petroleum Corp Ltd.)

** Please note the change of email id to lsramteke@hpcl.in **

This e-mail message is only to be used by intended recipients and all others may kindly delete it and notify the sender. Unless expressly authorized by HPCL, the views expressed and the message itself is that of the individual sender and recipients are cautioned to check messages/attachments for any viruses before use. Users acknowledge that messages may contain confidential, proprietary or privileged information and that HPCL neither assures nor guarantees integrity or content of messages.
The Website address of HPCL is www.hindustanpetroleum.com

Follow us on twitter @HPCL

यह ई-मेल संदेश केवल आशयित प्राप्तकर्ताओं के उपयोग हेतु है तथा अन्य सभी कृपया इसे डिलीट कर सकते हैं और प्रेषक को सूचित कर सकते हैं। जब तक एचपीसीएल द्वारा स्पष्ट रूप से व्यक्त न किया गया हो, व्यक्त की गई राय तथा संदेश प्रेषक के हैं तथा प्राप्तकर्ताओं को सचेत किया जाता है कि वे उपयोग से पहले संदेश / संलग्नकों को वायरस के लिए जांच कर लें। उपयोगकर्ता इस बात को स्वीकार करें कि संदेश में गोपनीय, स्वामित्व या विशेषाधिकार संबंधी सूचना हो सकती है तथा एचपीसीएल संदेशों की अखंडता या सामग्री का न तो आश्वासन देती है न ही गारंटी देती है।
एचपीसीएल का वेबसाइट पता www.हिन्दुस्तानपेट्रोलियम.com है।

ट्विटर (Twitter) में @HPCL पर हमारा अनुसरण करें।

Joint report signed & scanned Sept 25, 2020.pdf
5 MB

The Joint Report by MoEF& CC and HPCL

Hon'ble NGT Bhopal Bench vide its order dated 23.07.2020 (a copy attached as an Annexure I) stated the following:

"Accordingly, with the consultation of Learned Advocates of the parties on which they agreed, we direct that the one representative of MoEF& CC and the one representative of Hindustan Petroleum Corporation may convene a meeting at the place and after consultation MoEF& CC has to decide that if there is any violation of the prevailing distance or if there is no minimum distance prescribed, then they have to decide as to what will be the minimum distance for installation of petrol pump from the water bodies.

The joint report by MoEF& CC and Hindustan Petroleum Corporation be submitted within six weeks".

In compliance of the said order of Hon'ble NGT Bhopal Bench, following officers were nominated by the respective organizations for the joint committee:

- 1) MoEF& CC, Bhopal has nominated Dr. H.V.C. CHARY GUNTUPALLI - SCIENTIST 'D' on behalf of MoEF& CC vide their letter No.: File No. 21-7/2020(ENV)/685 dated 12/08/2020 (copy attached as an Annexure II)
- 2) Hindustan Petroleum Corporation Ltd has nominated Shri L.S. Ramteke, Chief Manager, Retail Engineering, Bhopal Regional Office-Retailas HPCL representative vide letter Ref.: BHRO/AKS/SKG/NGT/01 dated 30/07/2020 (copy attached as an Annexure III)

Subsequently, the joint committee had visited & inspected the petrol pump site on 18/08/2020. Site visit photographs were enclosed as Annexure IV. The Joint committee had a detailed discussion on the guidelines for setting up of New Petrol Pumps issued by Central Pollution Control Board vide Office Memorandum no. B-13011/1/2019 20/AQM 10841 dated January 07, 2020 (A copy enclosed as an Annexure V).

Based on the site visit and available guidelines of CPCB w.r.t. setting up of petrol pumps, following observations were noted by the Joint Committee:

- The said guidelines were formulated by a multi-disciplinary Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB in compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019 (Gyanprakash@Pappu Singh vs Gol&Ors). Further, no minimum distance criteria has been prescribed for installation of Petrol Pump from water bodies in the said guidelines. However, as per Section A Para 1 which states that "Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil containment". In the absence of distance criteria from water bodies w.r.t. installation of Petrol Pumps, the joint committee opines that Central Pollution Control Board which is

Gavcey



the advisory body of MoEFCC on any matter concerning Prevention and Control of Water Pollution (refer Section 16 (2) (a) of Water Act, 1974) has to be involved in consultation with the multi-disciplinary committee constituted earlier.

- The proposed site for Petrol Pump is at Village: Polaykalan, Dist.:Shajapur (MP). The water table data for the said location has been verified from Govt. web site of Central Ground Water Board, Ministry of Water Resources (<http://cgwb.gov.in/GW-data-access.html>) for District Shajapur (MP). It is noted that for District Shajapur, the minimum depth is 6.02 meters below ground level (mbgl) in their latest report of May 2019. Copy of the said report is attached as an Annexure VI. Therefore, the minimum water level (in meter) below ground level at the proposed location in Dist. Shajapur is anticipated to be more than 4 meters and the same needs to be ascertained by HPCL in compliance of the guidelines of CPCB. Although, the proposed site does not mandate secondary containment measures (double walled tanks or concrete protection walls), the joint committee recommends the RCC enclosure walls to tanks on precautionary principle in the interest of Environment Protection.
- The Joint Committee also visited the pond located nearer to the proposed petrol pump and found the proposed petrol pump site in accordance with the land survey made by the local administration. Latitude and Longitudinal co-ordinates of the proposed petrol pump location and the pond were recorded and the same were plotted on Google Map, wherein it was found that the proposed site is at a distance of 391 meters from the Pond. The Google Map is attached as an Annexure VII. Moreover, the gradient of the natural drain adjoining the proposed site is in the opposite direction of the pond and a natural barrier of land covered with plantation exists between the proposed petrol pump and the pond. Thus, any possible contamination of pond due to the activities of petrol pump is not anticipated.

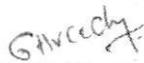
Recommendations of the Joint Committee:

- I. In the absence of distance criteria from water bodies w.r.t. installation of Petrol Pumps, the joint committee opines that Central Pollution Control Board which is the advisory body of MoEFCC on any matter concerning Prevention and Control of Water Pollution (as per Section 16 (2) (a) of Water Act, 1974) has to be involved in consultation with the multi-disciplinary committee constituted earlier in order to ascertain the minimum distance from water bodies. A reference was made to MoEFCC, New Delhi vide letter dated 24.09.2020 in this regard (Annexure-VIII).
- II. Although, the proposed site does not mandate secondary containment measures (double walled tanks or concrete protection walls), the joint committee recommends the RCC enclosure walls to tanks on precautionary principle in the interest of Environment Protection.
- III. The ground level at the proposed location needs to be ascertained by HPCL in compliance of the guidelines of CPCB prior to start of any construction activity in the said project site.
- IV. The joint committee recommends a greenbelt inside Petrol Pump Boundary wall with one meter width to enhance the green cover around the petrol pump site.

Gurdeep



- V. The Joint Committee opines that the siting of the proposed retail outlet is well within the guidelines of CPCB but subject to implementation of all applicable adequate safety measures as formulated by CPCB and PESO. The proposed retail will serve the motor spirit requirements of the local villagers and also enhance its availability in the benefit of the society, in general.



Dr. H.V.C. CHARY GUNTUPALLI
SCIENTIST 'D'
(Member from MoEF & CC)



Shri. L.S. RAMTEKE
Chief Manager-Retail Engineering
(Member from Hindustan Petroleum
Corp Ltd.)

Item No. 04(Bhopal Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No.61/2019 (CZ)

Suresh Mandaloi & Anr.

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

Date of hearing: 23.07.2020

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s) : Mr. Dharamveer Sharma, Advocate
For Respondent(s): Mr. Enosh George, Advocate
Mr. Om S. Shrivastav, Advocate
Ms. Nikita Delouri, Advocate
Ms. Kriti Shukla, Advocate

ORDER

1. In compliance of the order dated 06th March, 2020, Learned Counsel appearing for the Respondent no.6 has submitted that with the application of condonation of delay, he is filing the reply. The reply be filed immediately but not more than three days. As requested by the Learned Counsel that it is in process to upload or send on email.
2. A copy of the reply be provided to the applicant on available email.
3. The Learned Counsel for the applicant has submitted that the distance at which the petrol pump is being installed is less than 30 meters and thus, polluting the near water bodies.
4. The Learned Counsel appearing for Respondent-Hindustan Petroleum Corporation has submitted that the Collector has issued no objection certificate and the distance as calculated by the Collector is about 50 meters.

Ghosh

[Signature]

5. We asked the question with Learned Advocate for respondent no.6 Hindustan Petroleum Corporation but he is unable to disclose any minimum distance of installation of petrol pump near water bodies.
6. Accordingly, with the consultation of Learned Advocates of the parties on which they agreed, we direct that the one representative of MoEF & CC and the one representative of Hindustan Petroleum Corporation may convene a meeting at the place and after consultation MoEF & CC has to decide that if there is any violation of the prevailing distance or if there is no minimum distance prescribed, then they have to decide as to what will be the minimum distance for installation of petrol pump from the water bodies.
7. The joint report by MoEF & CC and Hindustan Petroleum Corporation be submitted within six weeks.
8. The report in the matter be filed by the Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
9. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week
10. List is on 07.09.2020.

Justice Sheo Kumar Singh, JM

Dr. S.S. Garbyal, EM

July 23, 2020
Original Application No.61/2019 (CZ)
JG

Garbyal

Sheo Kumar Singh



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST
& CLIMATE CHANGE

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र,
Regional Office, Western Zone,
केन्द्रीय पर्यावरण भवन
Kendriya Paryavarana Bhawan"
लिंक रोड नं-3/Link Road No. 3
E-5, रविवंकर नगर /E-5, Ravi Shankar Nagar,
भोपाल (मध्य प्रदेश)/Bhopal-462016 (M.P.)
Telefax: 0755-2426611
Email: rowz.bpl-mel@nic.in

File No. 21-7/2020(ENV)/685

Date: 12/08/2020

To,

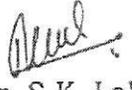
The Registrar,
National Green Tribunal (Central Zone)
B-35, Arera Hills, Bhopal - 462011

SUBJECT: O.A. No. 61/2019 in the matter of Suresh Mandloi & Anr. vs. State of MP
& Ors. before Hon'ble NGT Bhopal- reg.
REFERENCE: 1. Hon'ble NGT Order dated 23.07.2020
2. MoEFCC New Delhi letter dated 31.07.2020

Sir,

In reference to the above-mentioned subject and letter under reference, I am directed to inform that Dr. H.V.C. Chary Guntupalli, Scientist D, is nominated on behalf of the Ministry of Environment, Forest & Climate Change (MoEF&CC) for the joint inspection.

Yours faithfully


(Dr. S.K. Lal)
Scientist 'C'

- COPY TO:
1. Shri Chandan Singh, Scientist D, Ministry of Environment, Forest & Climate Change, Wetlands Division, Pt. Deendayal Antyodaya Bhawan (First Floor), CGO Complex, Lodhi Road, New Delhi - 110003 for kind information please.
 2. Shri B.L. Choudhary, Advisor (Legal), Ministry of Environment, Forest & Climate Change, Legal Monitoring Cell, Indira Paryavarana Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003 for kind information please.
 3. Dr. H.V.C. Chary Guntupalli, Scientist D, Ministry of Environment, Forest & Climate Change, Regional Office, Western Zone, Kendriya Paryavarana Bhawan, Link Road No. 03, E-5, Ravi Shankar Nagar, Bhopal - 462016 for kind information please.
 4. Shri L.S. Ramteke, Chief Manager, Retail Engineering, Hindustan Petroleum Corporation Ltd. Bhopal Regional Office-Retail, Gautam Nagar Post Box No. 705, Govindpura, Bhopal - 462023 for kind information please.

Yours faithfully


(Dr. S.K. Lal)
Scientist 'C'

Ghurchy

OK





हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड

(भारत सरकार का उपक्रम) रजिस्टर्ड ऑफिस : 17, जमशेदजी टाटा रोड, मुंबई - 400 020

HINDUSTAN PETROLEUM CORPORATION LTD.

(A GOVT. OF INDIA ENTERPRISE) REGISTERED OFFICE : 17, JAMSHEDJI TATA ROAD, MUMBAI-400020

भोपाल क्षेत्रीय कार्यालय, गौतम नगर, पोस्ट बॉक्स नं. 705, गोविन्दपुरा, भोपाल-462023 सी.आई.एन.नं. : L23201MH1952GOI008858
 टेलीफोन : (0755) 4270737, 2585994 तार : HIPETOFF, फैक्स : (0755) 2789904 वेबसाइट : www.hindustanpetroleum.com
 BHOPAL REGIONAL OFFICE, GAUTAM NAGAR, POST BOX NO.705, GOVINDPURA, BHOPAL-23 CIN No.: L23201MH1952GOI008858
 Telephone : (0755) 4270737, 2585994, Telegram : HIPETOFF, Fax : (0755) 2789904 Website : www.hindustanpetroleum.com

Date : 30/07/2020

Ref. : BHRO/AKS/SKG/NGT/01

To,

The Presiding Officer.
 National Green Tribunal
 Arera Hills Bhopal M.P.

Sub- Regarding information of duly appointed representatives of Hindustan Petroleum Corporation Limited Bhopal M.P.

Ref. Original application no. 61/2019 (CZ) Suresh Mandloi & Anr. Verses State of Madhya Pradesh & Anr., instructions and directions vide order dated 23.07.2020.

Dear Sir,

With reference to the matter mentioned- above, the undersigned most humbly states that in the compliance of Hon'ble Tribunal order dated 23.07.2020; we have appointed our representative, whose details are as under-

1. Name - Mr. L. S. Ramteke
2. Designation - Chief Manager - Retail Engineering
3. Office address - Bhopal Regional Office-Retail
 Gautam Nagar, Post: Govindpura, Bhopal - 462023
4. Email & Mobile No- lsramteke@hpcl.in (7387052521)

The above-appointed representative shall attend the meetings with MoEF & CC and will do the job accordingly. This is for your kind prior information and intimation.

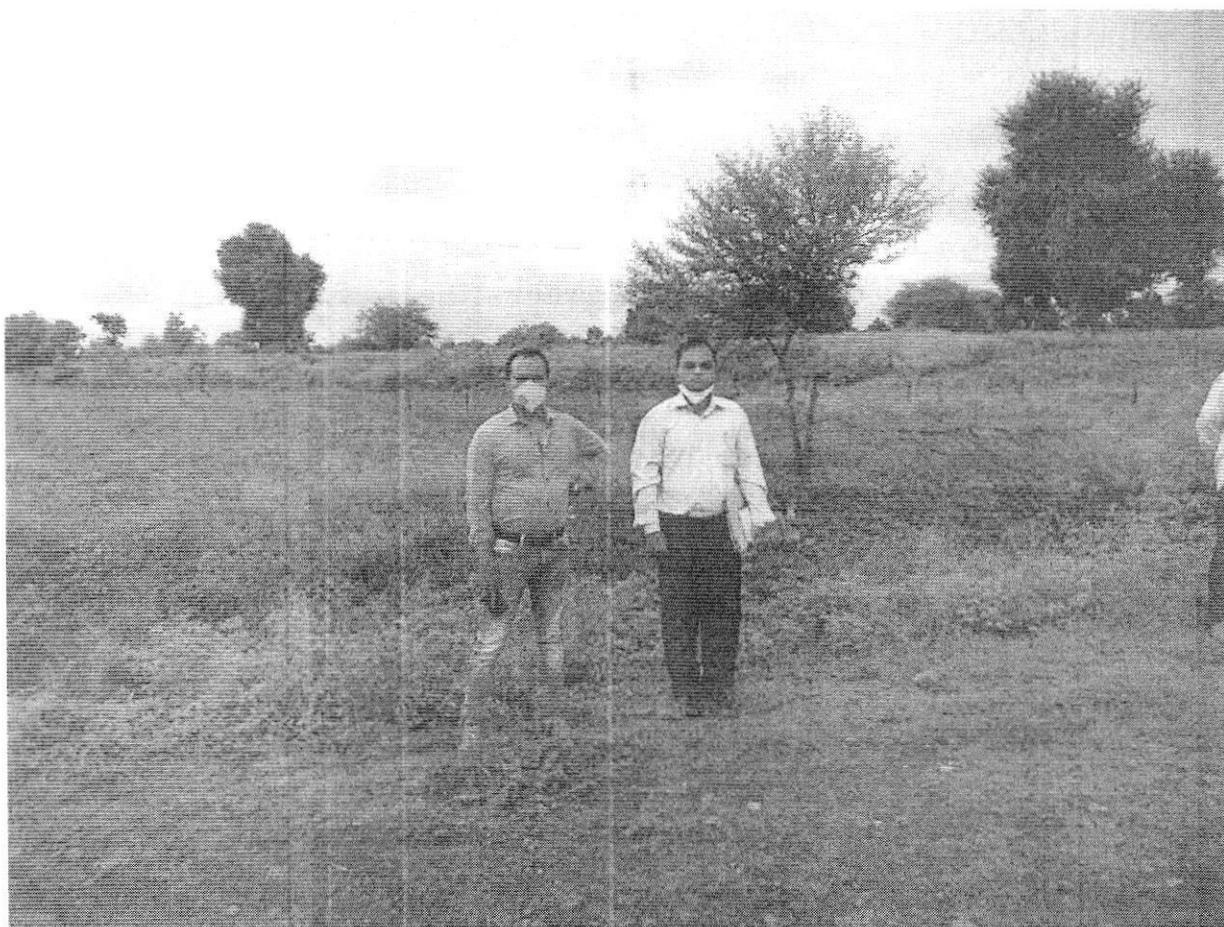
Thanking You,

Truly Yours

Atul Kumar Sharma
 DGM - Bhopal Retail Region
 HPCL, Bhopal

GNVcdy

Atul



Grady

RLB

HPCL / CMD / GOVT / 2020 / 66

CMB
Advt to: D (M) / ED-Retail

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 1084

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

- 1. As per List Enclosed

Handwritten signature

RECEIVED
 13 JAN 2020
 अ. एवं. प्र. वि. का कार्यालय
 C & MD's, OFFICE
 W. K. L. / HQ. / 4th / MUMBAI

Handwritten signature

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupia Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No N-13/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pileme Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plampodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Gandy, Chennai - 600032, Tamil Nadu

Gruel

R.H.

25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block I.A, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005	36.	Joint Secretary (Marketing) Ministry of Petroleum and Natural Gas, Govt. of India Shastri Bhavan, New Delhi 110001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs, Room No.461-A, Krishi Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhavan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman, M/s. Hindustan Petroleum Corporation Limited Petroleum House, 17, Janshedji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd Plot No. 7, Bangalore Hardware Park, Devanahalli Industrial Park Mahadeva Kodigehalli Bangalore- 562 149, Karnataka.
43.	The Chairman and Managing Director, M/s. Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, G Block Bandra Kurla Complex, Bandra East Mumbai- 450 051
45.	General Manager (International Trade), Mangalore Refinery and Petrochemicals Limited, Core - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi 110003		

Gmccy

R. B.

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

Gmccy

[Signature]

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

GAWCEB

R. S. S.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology Proper record shall be maintained.

Govind 

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

G. H. V. C. G.

[Handwritten signature]

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

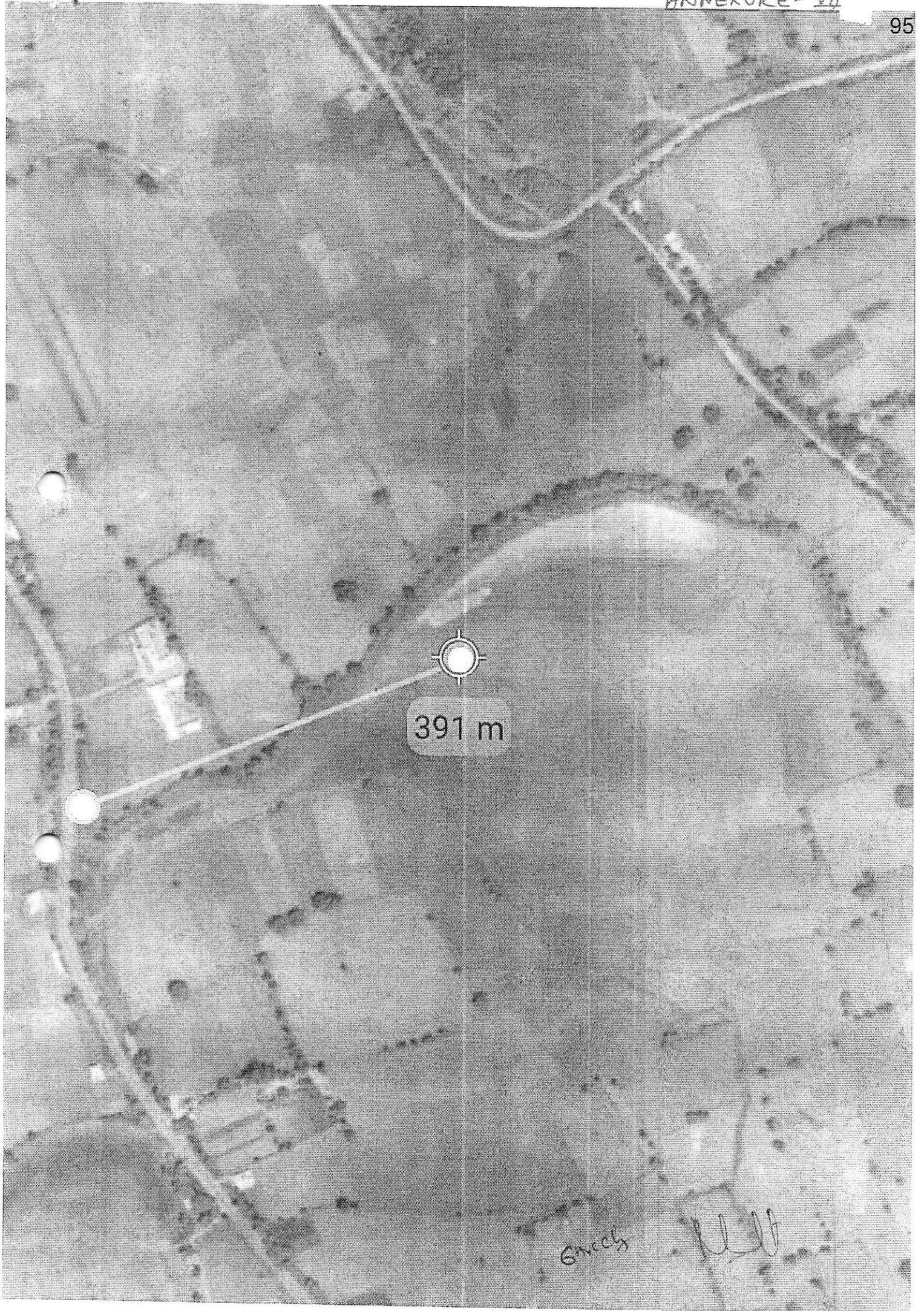
G. Arcoy *R.H.*

FREQUENCY TABLE OF DEPTH TO WATER LEVEL (m bgl) , MAY 2019-MADHYA PRADESH																	
No of wells in depth range (May 2019) and its percentage from total number of wells monitored																	
S No	State	District	No of wells Monitored	Minimum	Maximum	0 to 2	in %	2 to 5	in %	5 to 10	in %	10 to 20	in %	20 to 40	in %	> 40	in %
1	Madhya Pradesh	AGAR MALWA	14	1.34	17.70	1	7%	1	7%	3	21%	9	64%	0	0%	0	0%
2	Madhya Pradesh	ALIRAJPUR	13	5.70	11.70	0	0%	0	0%	9	69%	4	31%	0	0%	0	0%
3	Madhya Pradesh	ANUPPUR	22	3.07	30.39	0	0%	6	27%	10	45%	4	18%	2	9%	0	0%
4	Madhya Pradesh	ASHOK NAGAR	21	-0.70	19.40	1	5%	5	24%	9	43%	6	29%	0	0%	0	0%
5	Madhya Pradesh	BALAGHAT	41	2.17	14.60	0	0%	10	24%	27	66%	4	10%	0	0%	0	0%
6	Madhya Pradesh	BARWANI	9	6.10	14.95	0	0%	0	0%	5	56%	4	44%	0	0%	0	0%
7	Madhya Pradesh	BETUL	30	-0.80	19.70	1	3%	4	13%	11	37%	14	47%	0	0%	0	0%
8	Madhya Pradesh	BHIND	19	-0.95	43.76	1	5%	3	16%	6	32%	6	32%	2	11%	1	5%
9	Madhya Pradesh	BHOPAL	27	-0.35	18.90	3	11%	6	22%	10	37%	8	30%	0	0%	0	0%
10	Madhya Pradesh	BURHANPUR	15	7.15	32.35	0	0%	0	0%	5	33%	8	53%	2	13%	0	0%
11	Madhya Pradesh	CHHATARPUR	38	4.05	21.63	0	0%	3	8%	17	45%	17	45%	1	3%	0	0%
12	Madhya Pradesh	CHHINDWARA	33	1.58	21.00	1	3%	0	0%	16	48%	13	39%	3	9%	0	0%
13	Madhya Pradesh	DAMOH	22	2.28	13.83	0	0%	7	32%	12	55%	3	14%	0	0%	0	0%
14	Madhya Pradesh	DAYIA	12	3.75	31.10	0	0%	2	17%	3	25%	6	50%	1	8%	0	0%
15	Madhya Pradesh	DEWAS	20	2.92	23.60	0	0%	2	10%	6	30%	9	45%	3	15%	0	0%
16	Madhya Pradesh	DHAR	41	2.25	35.27	0	0%	4	10%	16	39%	16	39%	5	12%	0	0%
17	Madhya Pradesh	DINDORI	16	3.29	10.10	0	0%	7	44%	8	50%	1	6%	0	0%	0	0%
18	Madhya Pradesh	EAST NIMAR	30	3.18	15.50	0	0%	3	10%	21	70%	6	20%	0	0%	0	0%
19	Madhya Pradesh	GUNA	23	2.80	29.00	0	0%	3	13%	6	26%	13	57%	1	4%	0	0%
20	Madhya Pradesh	GWALIOR	19	1.68	49.62	1	5%	3	16%	6	32%	7	37%	1	5%	1	5%
21	Madhya Pradesh	HARDA	13	0.50	25.40	1	8%	1	8%	5	38%	5	38%	1	8%	0	0%
22	Madhya Pradesh	HOSHANGABAD	16	2.29	18.30	0	0%	2	13%	8	50%	6	38%	0	0%	0	0%
23	Madhya Pradesh	INDORE	36	2.30	32.23	0	0%	4	11%	8	22%	19	53%	5	14%	0	0%
24	Madhya Pradesh	JABALPUR	34	1.55	18.50	2	6%	14	41%	15	44%	3	9%	0	0%	0	0%
25	Madhya Pradesh	JHABUA	12	2.70	11.10	0	0%	6	50%	5	42%	1	8%	0	0%	0	0%
26	Madhya Pradesh	KATNI	19	4.95	18.65	0	0%	1	5%	9	47%	9	47%	0	0%	0	0%
27	Madhya Pradesh	MANDLA	34	2.60	12.03	0	0%	12	35%	21	62%	1	3%	0	0%	0	0%
28	Madhya Pradesh	MANDSAUR	36	2.85	49.40	0	0%	3	8%	14	39%	14	39%	4	11%	1	3%
29	Madhya Pradesh	MORENA	10	3.56	21.00	0	0%	1	10%	5	50%	3	30%	1	10%	0	0%
30	Madhya Pradesh	NARSIMHAPUR	18	0.72	20.93	1	6%	2	11%	10	56%	3	17%	2	11%	0	0%
31	Madhya Pradesh	NEEMUCH	34	3.50	37.00	0	0%	4	12%	14	41%	12	35%	4	12%	0	0%
32	Madhya Pradesh	PANNA	27	2.70	27.00	0	0%	4	15%	14	52%	7	26%	2	7%	0	0%
33	Madhya Pradesh	RAISEN	29	3.80	36.14	0	0%	2	7%	15	52%	10	34%	2	7%	0	0%
34	Madhya Pradesh	RAJGARH	25	4.62	30.14	0	0%	1	4%	10	40%	13	52%	1	4%	0	0%
35	Madhya Pradesh	RATLAM	39	5.40	49.40	0	0%	0	0%	7	18%	23	59%	8	21%	1	3%
36	Madhya Pradesh	REWA	34	3.85	18.10	0	0%	4	12%	16	47%	14	41%	0	0%	0	0%
37	Madhya Pradesh	SAGAR	38	-0.95	21.34	1	3%	4	11%	14	37%	17	45%	2	5%	0	0%

Gurraj


38	Madhya Pradesh	SATNA	52	3.60	33.20	0	0%	4	8%	29	56%	18	35%	1	2%	0	0%
39	Madhya Pradesh	SEHORE	21	5.85	23.76	0	0%	0	0%	7	33%	13	62%	1	5%	0	0%
40	Madhya Pradesh	SEONI	42	-0.80	15.25	1	2%	10	24%	21	50%	10	24%	0	0%	0	0%
41	Madhya Pradesh	SHAHDOL	29	3.67	15.33	0	0%	4	14%	19	66%	6	21%	0	0%	0	0%
42	Madhya Pradesh	SHAJAPUR	16	6.02	18.18	0	0%	0	0%	7	44%	9	56%	0	0%	0	0%
43	Madhya Pradesh	SHEOPUR	20	0.65	29.40	1	5%	3	15%	8	40%	6	30%	2	10%	0	0%
44	Madhya Pradesh	SHIVPURI	29	3.82	17.47	0	0%	3	10%	16	55%	10	34%	0	0%	0	0%
45	Madhya Pradesh	SIDHI	33	4.45	18.55	0	0%	1	3%	14	42%	18	55%	0	0%	0	0%
46	Madhya Pradesh	SINGRAULI	23	4.20	18.00	0	0%	2	9%	13	57%	8	35%	0	0%	0	0%
47	Madhya Pradesh	TIKAMGARH	24	5.00	18.60	0	0%	1	4%	16	67%	7	29%	0	0%	0	0%
48	Madhya Pradesh	UJJAIN	39	4.27	25.26	0	0%	1	3%	18	46%	18	46%	2	5%	0	0%
49	Madhya Pradesh	UMARIA	17	3.52	12.72	0	0%	1	6%	13	76%	3	18%	0	0%	0	0%
50	Madhya Pradesh	VIDISHA	31	2.45	21.80	0	0%	1	3%	17	55%	12	39%	1	3%	0	0%
51	Madhya Pradesh	WEST NIMAR	24	3.20	17.60	0	0%	6	25%	12	50%	6	25%	0	0%	0	0%
	Madhya Pradesh Total		1319	-0.95	49.62	16		171		606		462		60		4	

CHK by



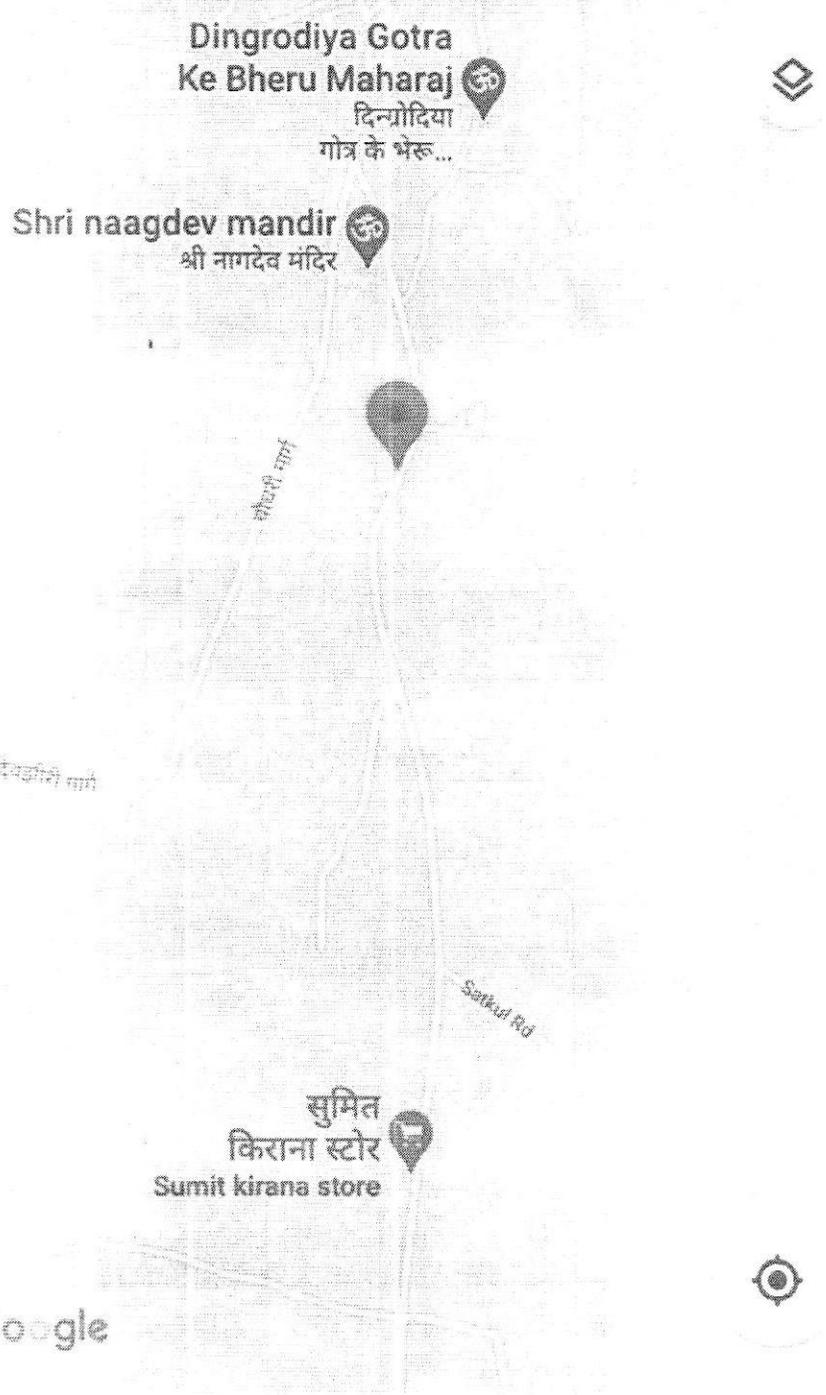
391 m

Gravel

Handwritten scribbles



← Search here



Unnamed location
Near Polay Kalan Rd, Polay Kalan, Madhya Pradesh ...

Directions Start Save Share



Handwritten signature and initials.

15



Search here



Map data © 2022

सोवरी मण्ड

Polay Kalan Rd

Saikul Rd

सुमित
किराना स्टोर
Sumit kirana store

Google



Unnamed location

Near Polay Kalan, Madhya Pradesh · 🕒 2 hr 28 min

📍 Directions

▲ Start

📄 Save

↔️ Share

Ghanchy

Handwritten signature



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT,
FOREST & CLIMATE CHANGE

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र,
Regional Office, Western Zone,
केंद्रीय पर्यावरण भवन
Kendriya Paryavaran Bhawan
लिंक रोड नं 3/Link Road No. 3
E-5, रविराज नगर /E-5, Ravi Shankar Nagar,
भापाल (मध्य)/Bhopal-462016 (M.P.)
Telefax: 0782-2426611
Email: rowz.bpl.mef@nic.in

File No. 21-7/2020(ENV)/1874

Date: 24.09.2020

To,

Ms. Geeta Menon
Joint Secretary, Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi - 110 003

SUBJECT: Original Application No. 61/2019 in the matter titled Suresh Mandloi vs. State of M.P. & Ors. before NGT, Bhopal - reg.

REFERENCE: 1. MoEFCC New Delhi letter bearing no. J-22012/31/2020-W (CS) dated 31st July 2020 [Enclosed].
2. Central Pollution Control Board's O.M. dated January 7, 2020 w.r.t. Guidelines for setting up of New Petrol Pumps.

Sir,

In reference to the above-mentioned court case and letters under reference, I am directed to inform you that a site visit was undertaken by a joint committee on 18.08.2020 in compliance of the Hon'ble NGT order dated 23.07.2020. In this context, the Joint Committee noted that Guidelines for setting up of New Petrol Pumps earlier formulated by Central Pollution Control Board does not specify the minimum distance from the water bodies. Therefore, it is requested that the said guidelines may be re-visited by the Expert Committee (earlier constituted by CPCB) in light of the observations made by the Hon'ble NGT. An urgent action in the matter is requested.

This is issued with the approval of Competent Authority.

Encl.: As above.

Yours faithfully

G.V.C. Chary
(Dr. H.V.C. Chary Guntupalli)
Scientist 'D'

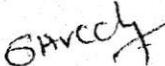
Contd.....2

dc

*G.V.C. Chary**R.H.*

Copy to:

1. Shri Chandan Singh, Scientist-D, Wetlands Division, Ministry of Environment, Forest & Climate Change, Pt. Deendayal Antyodaya Bhawan, First Floor, CGO Complex; Lodhi Road, New Delhi-110003 for kind information please.
2. Shri B.L. Choudhury, Advisor (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 for kind information please.
3. Shri L.S. Ramteke, Chief Manager, Retail Engineering, Hindustan Petroleum Corporation Ltd. Bhopal Regional Office-Retail, Gautam nagar, Post Box. No. 705, Govindpura, Bhopal-462 023 for kind information please.


(Dr. H.V.C. Chary Guntupalli)
Scientist 'D'